

OA 266/2006

Md. Jamaluddin

Vs.

Union of India & Ors.

**ORDER**

Date of order : 06.01.2011

None for the applicant.

Shri S.K. Tiwary, ld. Counsel for the respondents.

Shri Tiwary submits that the applicant has already been granted promotion.

From the perusal of case record, it transpires that no pairvi is being made on behalf of the applicant after 30.12.2008.

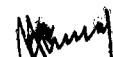
In the circumstance, it appears that the applicant has lost interest in the case.

The OA is, therefore, dismissed for non-prosecution.



[ A.K. Jain ]/M[A]

srk.



[ Anwar Ahmad ]/M[J]